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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C)** 5831/2021

KAAJAL REAL ESTATE AND CONSULTANTS PRIVATE LIMITED THROUGH ITS DIRECTOR KAAJAL AIJAZ ILMI

..... Petitioner

Through: Mr Sumit Lalchandani, Advocate

versus

PRINCIPAL COMMISSIONER OF INCOME TAX 4 NEW DELHI & ANR. ..... Respondent

Through: Mr Abhishek Maratha, Sr Standing

Counsel with Mr Akshat Singh, Jr

**Standing Counsel** 

**CORAM:** 

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

**%** 

26.07.2023
[Physical Hearing/Hybrid Hearing (as per request)]

- 1. Counsel for the respondent/revenue seeks accommodation in the above-captioned matter.
- 1.1. The request is not opposed by Mr Sumit Lalchandani, counsel for the petitioner/assessee.
- 2. Accordingly, list the matter on 16.02.2024.
- 3. The respondent/revenue will file written submissions in the matter, as directed, within the next four weeks.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

**JULY 26, 2023/as** 

Click here to check corrigendum, if any